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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

O.A.No.39 of 2010
Cuttack, this the 13th day of May, 2010

Harikishan Yadav Applicant
-Versus-
Union of India & Ors. Respondents

C O R A M:

THE HON'BLE MR.M.R.MOHANTY, VICE-CHAIRMAN
A N D
THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (A)

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It is the grievance of the Applicant that though he is ex-IAF personnel and has been appointed as Medical Assistant (General) ARC Charbatia on reemployment basis, injustice has been caused to him in the matter of granting him the pay scale. His claim is that he has been given lesser pay in comparison to other IAF personnel who have either been appointed as DFO (S), JAO either on deputation or reemployment basis and that despite repeated representation his grievance has not been redressed as yet and as a consequence he is getting less pay than what is being drawn by others doing the same nature of duties. Heard Learned Counsel for the Applicant and Mr. Behera, Learned ASC appearing for the Respondents and perused the materials placed on record. This matter was listed on 7th April, 2010 and on the request of learned ASC time till today was allowed to him to obtain instruction on the outcome of the consideration by the Cadre Review Committee as indicated vide Annexure-A/10 dated 21.10.2008. Today it has been submitted by the Learned ASC that he has received no instruction despite his request to the Respondents. It is the positive case of the Applicant that he has not received any reply on his representations seeking removal of the anomaly in regard to grant of pay. Letter under Annexure-A/10 dated 21st October, 2008 clearly envisages that removal of pay anomaly has been referred to the cadre review committee set up at ARC Headquarters. Meanwhile near about two years have elapsed. In view of the above, without expressing any opinion on the merit of the matter, this Original Application is disposed of with direction to the Respondents to intimate the result of the

consideration by the Cadre Review Committee to the applicant within a period of thirty days.

If the matter has not been considered, examine the case of the applicant and he may be intimated the result of such examination within a period of forty five days from the date of receipt of this order. No costs.

2. Send copies of this order along with copies of the OA to the Respondents at the cost of Applicant; for which learned Counsel for the applicant should furnish the postal requisites within a period of seven days.

Yours
13/05/10
(M.R.MOHANTY)

VICE-CHAIRMAN

C.R.MOHAPATRA
(C.R.MOHAPATRA)
MEMBER (ADMN.)